

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).22229/2015

(Arising out of impugned final judgment and order dated 01/02/2012
in LAAPP No.495/2011 passed by the High Court Of Delhi At New
Delhi)

JOGINDER & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

WITH

SLP (C) No.22231/2015

SLP (C) No.22232/2015

SLP (C) No.22238/2015

SLP (C) No.22239/2015

SLP (C) No.22233/2015

SLP (C) No.23491/2015

SLP (C) No.12343/2015

SLP (C) No.29681/2015

SLP (C) No.30714/2015

SLP (C) No.30715/2015

SLP (C) No.31571/2015

SLP (C) No.27290/2015

Date : 20/10/2016 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE

HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Arvind Kr. Sharma, Adv. (Mentioned by)
For Mr. Dev Prakash Bhardwaj, Adv.

For Respondent(s) Ms. Rachana Srivastava, Adv.

UPON being mentioned the Court made the following
O R D E RList the matters along with SLP(C)No.32059/2015,
before the appropriate Bench.(Sarita Purohit)
Court Master(Sneh Bala Mehra)
Assistant Registrar